

ITEM NO.52

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Criminal Appeal No(s). 1222/2014

UOI & ORS

Appellant(s)

VERSUS

RAM PAL & ANR

Respondent(s)

(with appln. (s) for ad-interim ex-parte stay and condonation of delay in filing crl. appeal. and exemption from filing c/c of the impugned judgment and may refer to remarks and office report)

Date : 14/10/2015 This appeal was called on for hearing today.

For Appellant(s) Mr.B.K.Upadhyay,adv.
Mr. B. V. Balaram Das,Adv.

For Respondent(s) Mr.Ashok Kumar,Adv.
Mr.Ajit Rajput,adv.

UPON hearing the counsel the Court made the following
O R D E R

Ld.counsel for the parties have failed to file the additional documents within the period stipulated in the order dated 04.08.2015 of this Court. Viewed in that context, the matter shall be processed for listing before the Hon'ble Court on its own turn.

(M V RAMESH)
Registrar

SB